

In the High Court of Judicature, Bombay.

Friday, the 14th day of October 1864.

SPECIAL APPEAL No. 646 of 1864

Ramchandra and Moro and
Krishna and Waman Mairal
Deshpande of the Satara Dis-
trict (Original Plaintiffs) Appellants

versus

Susho Bhikaji and Govind
Nagesh Deshpande of the
Satara District (Original Defendants) Respondents

Rs. 1053-12-10

The claim in the Original Suit was to recover possession of half of the Deshpande tract of nine villages.

In Appeal No. 64 of 1864 the ^{act} Judge of the District of Satara at Satara annulled the Decree of the ^{act} Jiff of Mayini who found for Plaintiffs

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the Acting District Judge is against Law in that the Claim is not barred by the Statute of Limitation, that

that (2) the decision is against the ad-
missions of the respondents and that
(3) the claim being for the partition
of common family property should have
been decided on the merits.

The Court confirms the decree of the U.S. District
Judge with costs.

Joseph Arnold
Attorney at Law.

MEMORANDUM OF COSTS incurred in Special Appeal No. 646.

of 1864 against the decision of the Acting Judge, of the District of Satara and disposed of on the 14th Oct. 1864 by confirming the same with costs

BY THE APPELLANTS

In the District.	
In the Moonseiff's Court	163/14/2
In the Judges Court	65/13/4
	<u>229/11/6</u>
In this Court.	
Stamp for Memorandum of Special Appeal	50 "
Stamps for copies of Decree and Judgment	4 "
Stamp for Vukeelutnama	2 "
Batta for Process and Postage	6/5 "
Sectioner's Fee	3. 5 "
Vukeel's Fee	31. 14/7
	<u>96/8/7</u>
Rupees.....	<u>326/4/1</u>

BY THE RESPONDENT

In the District.	
In the Moonseiff's Court	45/9/8
In the Judges Court	93/15/2
	<u>139/8/10</u>
In this Court.	
Stamp for Vukeelutnama	2 "
Vukeel's Fee	31. 14/7
	<u>33/14/7</u>
Rupees.....	<u>173/7/5</u>



Judges
For Sealer

Acting
For acting Registrar

The 14th day of October 1864